

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 3650
TO BE ANSWERED ON 03.04.2017

GRIEVANCE REDRESSAL MECHANISM UNDER MGNREGA

3650. SHRI K.K. RAGESH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether any concrete steps are being taken to address the complaints about procedural lapses, delays in disbursal of funds and absence of a grievance redressal mechanism in implementation of MGNREGA; and
- (b) if so, the details thereof?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) & (b): Complaints of irregularities in implementation of MGNREGA in States/UTs are received in the Ministry. Since the responsibility of implementation of MGNREGA is vested with the State Governments/UTs, all complaints received in the Ministry are forwarded to the concerned State Governments/UTs for taking appropriate action including investigation, as per law. Detailed instructions by way of Standard Operating Procedure (SOP) for complaint redressal have also been issued to all States/UTs. 19 States and 1 UT have formulated Grievance Redressal Rules for dealing with complaints. Steps have been taken to strengthen social audit units and appointment of Ombudsmen in the States. State specific reviews of States are also undertaken from time to time. Officers of the Ministry and National Level Monitors also visit various districts to oversee the performance of MGNREGA. During these reviews, the implementation aspects that need strengthening are identified including the areas for improvement in the quality of assets.
